

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

**Original Application No. 133 of 2025**

Meenava Thanthai K.R. Selvaraj Kumar

Meenavar Nala Sangam.

.....Applicant


-Vs-

Union of India & Ors and Others.

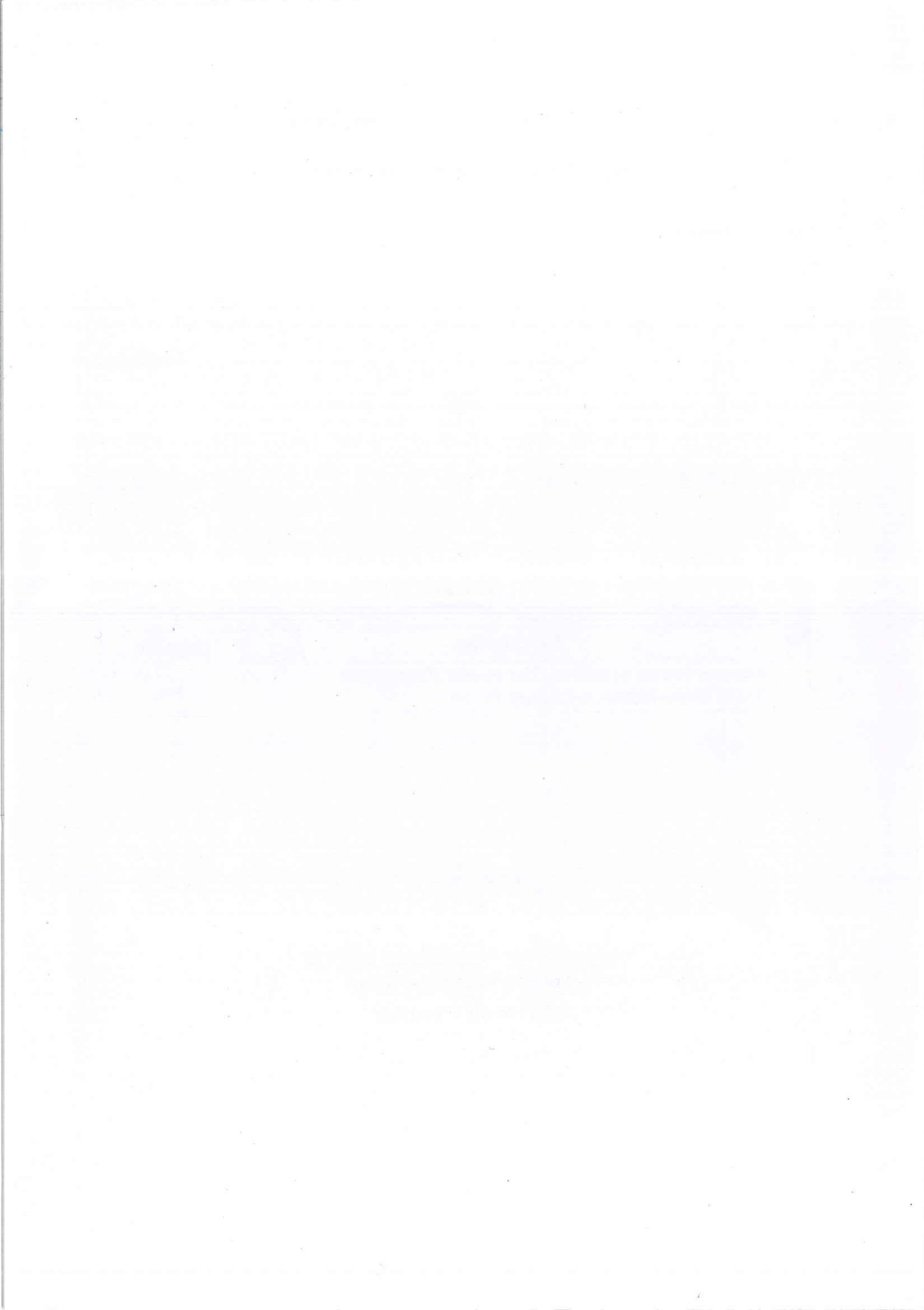
... Respondents

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**Advocate for Respondent: TNPCB  
Thiru.S.Sai Sathya Jith,  
Advocate, Chennai.**



**REPORT SUBMITTED ON BEHALF OF THE FOURTH RESPONDENT**  
**- TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) IN**  
**ORIGINAL APPLICATION NO. 133 OF 2025, FILED BY MEENAVA**  
**THANTHAI K.R. SELVARAJ KUMAR MEENAVA NALA SANGAM**  
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL.**

On 23.7.2025, the Hon'ble National Green Tribunal, SZ, Chennai has admitted the OA No.133 of 2025 and directed the respondent to file their respective replies/reports. To comply, the Hon'ble Tribunal's order, the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, S.Malarvizhi, Daughter of Thiru.Subburam, having office at at No.76, Mount Salai, Guindy, Chennai-32, submits the report on behalf of the 4<sup>th</sup> respondent herein.

The OA has filed before Hon'ble National Green Tribunal (SZ), Chennai with the following prayers:

**“ INTERIM RELIEF**

*Pending disposal of this Application, the Applicant prays that this Hon'ble Tribunal may be pleased to:*

- i. Pass an order of injunction restraining the Respondent No.5 from carrying out any activity related to the operation of the resort, including boating, water sports, and other associated commercial activities in Survey Nos. 85, 86, 87, 88, 89, 90, 91, 92, 94, 95, 121 and 129 of Kottaikadu Village, Cheyyur Taluk, Chengalpattu District, pending final adjudication of the present Application;*
- ii. Pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and render justice.*

**MAIN RELIEF PRAYED FOR**

In light of the above facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal be pleased to:-

- I. *Direct the Respondent Nos. 1 to 4 to initiate stringent action against Respondent No.5 for the illegal establishment and commencement of resort activities, including boarding, lodging, boating, water sports, and other commercial operations, within the Coastal Regulation Zone and No Development Zone (NDZ), without obtaining the mandatory CRZ Clearance and for failure to obtain Consent to Operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981.*
- II. *Direct the Respondent Nos. 1 to 4 to demolish the illegal and unauthorised structures erected by Respondent Nos.5 in violation to the provisions of the crz notification.*
- III. *Direct the Respondent Nos. 1 to 4 to initiate penal action by imposing environmental compensation on Respondent No.5 for the discharge of effluent in the crz area.*
- IV. *Direct penal action and impose environmental compensation including restitution of environment on Respondent Nos.5 for violating the rules laid down under the Environment Protection Act 1986, CRZ notification and inter-alia for loss of ecological services foregone and costs to restore the damage done to the environment and ecology.*
- V. *Fix responsibility on the official respondent who have wilfully neglected their statutory duties and turned a blind eye to the violations, despite multiple complaints raised by the Applicants.”*

A. The fifth respondent M/s. Alampara Hotels and Resorts Private Limited has obtained Consent for Establishment from the Board vide Proc.No.DEE/TNPCB/MMN/F.2305/ OL/W&A/2013 dated 06.12.2013 valid up to 05.12.2015 for establishing Hotel and resort building at SF. No. 85, 86, 88(p), 90(p), 91(p), 92, 94(p), 95(p) of Kottaikaddu Village, Cheyyur Taluk, Chengalpattu District, previously Kancheepuram District, for the following:

1. Hotel and Resort with total built up area of 16,783 Sq.m comprises with public area block (G) consist of restaurant, banquet hall, bar etc., spa block (G+1), villa type -A (G+1) 4 Nos., Villa – B (G) 14 Nos. Villa – C (G+1) 6 Nos. with 38 rooms
2. Generation of Sewage 28.5 KLD to be disposed for Flushing and Gardening within the premises
3. Point source of emission from DG set 625 kVA 2 Nos. having stack height of 8m.

B. A complaint was received from the applicant Mr. M.R. Thiyagarajan against the 5<sup>th</sup> Respondent unit stating that the unit has been established in the CRZ-III area without obtaining prior CRZ clearance. The complainant has further stated that the unit has not obtained prior Environmental Clearance and Consent from the Respondent Board and also the operation of the unit's boating and water sports activities is affecting the livelihood of local fishermen.

C. The 5<sup>th</sup> Respondent unit was inspected on 24.12.2024. During inspection, it was observed that the unit has established its activity and was in operation without obtaining consent from the Board. Hence, Show Cause Notice was issued vide Proc. No. MMN2305/OL/ DEE/MMN/W&A/2024 dated 06.01.2025.

D. On 23.01.2025, the unit has furnished the following reply to the show cause notice issued by the Board:

1. M/s. Alampara Hotels and Resorts Private Limited, located at Kottaikkadu Village, Chayyur Taluk, Edakkazhinadu Panchayat, Chengalpattu District, initially planned to construct villas with permanent structures. The unit obtained a GPS survey for CRZ classification from the Institute of Remote Sensing, Anna University, Chennai-25, marking the CRZ zonation in the permissible development zone during 2012. Based on report, the unit obtained Consent to Establish (CTE) (Consent Order No. MMN/261/2013) dated 06.10.2013.
2. The planned villas with permanent structures were not constructed, despite obtaining approval from the Directorate of Town and Country Planning (DTCP).
3. The unit has not applied for Consent to Operate (CTO), as the construction plan for which the CTE was obtained was dropped. No permanent construction was carried out. The CTE expired on 05.12.2015.
4. The unit installed four glamping tents made of temporary structures and commenced resort operations with these four tents. The unit also obtained a Certificate of Registration from the Department of Tourism as a Camping Operator.
5. Further it was reported that the building existing for more than 50 years (reported by villagers to have existed for over three decades prior to the purchase of the land) was renovated. The building, with a temporary roof structure, is currently being used as a kitchen and restaurant, measuring around 1000 sq. ft. The renovation was carried out after obtaining building plan approval from the Panchayat, located in the No Development Zone.

6. The unit is also conducting water sports activities from a thatched shed with wooden shacks. Permission to operate adventure water sports activities in the backwaters of Kottaikkadu, Alampara, and Thazhangadu villages surrounding the property has been obtained from the Sports Development Authority of India.

E. Based on complaint regarding CRZ Violation, the Directorate of Environment and Climate Change, inspected the site and the TNSCZMA has issued the following direction vide Proc.No.P1/113/2024 dated 25.08.2025:

*"TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986, it is hereby directed that the Survey No. 90/17, 93/2 in the name of M/s. Alampara Hotels and Resorts Pvt. Ltd., No.6, Cathedral Road, Gopalapuram, Chennai-600 086 (GPS 12°15'28" N, 79°59'59") should be removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activity."*

Further the 5<sup>th</sup> Respondent unit M/s.Alampara Hotels and Resorts Pvt. Ltd., No.6, Cathedral Road, Gopalapuram, Chennai - 600 086, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity."

F. At Present, the 5<sup>th</sup> Respondent unit was inspected on 06.05.2026. During the inspection, it was observed that the unit was not in operation.

G. Further, the Unit has informed that an I.A. No. 128 of 2025 in Appeal No. 57 of 2025 (SZ) has filed before the Hon'ble NGT, SZ, Chennai, seeking to stay the impugned Proceedings dated 25.08.2025 issued by the Tamil Nadu State Coastal Zone Management (TNSCZMA). An Appeal No.57 of 2025 has filed

before the Hon'ble NGT, SZ, Chennai against the impugned Proceedings dated 25.08.2025 issued by the Tamil Nadu State Coastal Zone Management (TNSCZMA), directing the Unit herein to remove the structures in its entirety forthwith situated in the No Development Zone (NDZ) and also structures which are put up/constructed without obtaining CRZ Clearance.

H. On 13.11.2025, the Hon'ble National Green Tribunal, SZ, Chennai has passed the following Order in Appeal No.57 of 2025 and I.A. No. 128 of 2025

*"8. Therefore, in the absence of the requisite clearance, the Appellant shall not use the said structures for any purpose. However, pending disposal of the appeal, the structures may remain in situ, provided that no sports or other activities are carried out therein as referred to in the impugned proceedings".*

Based on the above order passed by the Hon'ble NGT, SZ, on 13.11.2025, the unit authority reported that, they had stopped operations since December 2025.

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 4<sup>th</sup> day of June, 2026.

*Sheela*  
04/06/2026

ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

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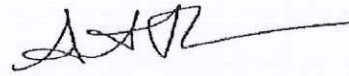
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...Respondents

**Report submitted by the Fourth Respondent -  
TAMIL NADU POLLUTION CONTROL BOARD**

Date of filing : 08.06.2026

Date of hearing : 17.06.2026



Thiru.S.Sai Sathya Jith,  
Advocate for 4<sup>th</sup> Respondent: TNPCB.

